CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P.No.705/2001 in O.A.No.1655/2000

Hon'ble Shri S.R.Adige, Vice-Chairman(A) Hon'ble Shri Shanker Raju, Member(J)

Thursday, this the 11th day of April, 2002

Smt. Promila Devi widow of late Janeshwar Mistry r/o RZ 256/292, Gali No.4 Gitanjali Park West Sagarpur New Delhi.

... Petitioner

(By Advocate: Shri K.N.Bahuguna)

Vs.

Shri Vinod Vaish Secretary Ministry of Labour 'Shram Shakti Bhawan' Rafi Marg New Delhi - 110 001. ... Respondent

(By Advocates: Shri N.K.Aggarwal with Shri S.K.Gupta)

ORDER (Oral)

By S.R.Adige, VC(A):

Heard both sides.

- the light of the respondents' dated 13.11.2001, Annexure-R1, we hold that the Contempt Petition does not survive and is accordingly disposed of. Notices are discharged.
- 3. If applicant is aggrieved by the aforesaid order dated 13.11.2001, it is open to him to challenge the same separately through appropriate original proceedings in accordance with law, if so advised.

Rum (Shanker Řaju) Member(J)

(S.R.Adige) Vice-Chairman(A)

/rao/